

HARYANA VIDHAN SABHA

Bill No. 38— HLA OF 2022

**THE HARYANA MUNICIPAL CORPORATION (SECOND AMENDMENT)
BILL, 2022.**

(Bill as passed by the Haryana Vidhan Sabha)

The following Bill was passed by the Haryana Vidhan Sabha:—

A

BILL

further to amend the Haryana Municipal Corporation Act, 1994.

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Haryana Municipal Corporation (Second Amendment) Act, 2022. Short title.
2. After clause (4A) of section 2 of the Haryana Municipal Corporation Act, 1994 (hereinafter called the principal Act), the following clause shall be inserted, namely:— Amendment of section 2 of Haryana Act 16 of 1994.

“(4B) ‘core area’ means built-up area within the municipal limit planned or developed fifty years before the coming into force of this amendment Act and which due to urbanization and efflux of time require replanning of land use and also includes built-up area of village abadi, which has subsequently been included in municipal limit.”.
3. For sub-section (2) of section 346 of the principal Act, the following sub-section shall be substituted, namely:— Amendment of section 346 of Haryana Act 16 of 1994.

“(2) The Director shall not later than six months from the date of declaration under sub-section (1), or within such further period as the Government may allow, prepare plans showing the controlled area and core area and signifying therein the nature of restrictions and conditions proposed to be made applicable to the controlled area and submit the plans to the Government :

Provided that the mixed land use shall be permitted in core area subject to the planning parameters and payment or recovery of such charges, as may be notified by the Government.”.

Chandigarh:
The 16th January, 2023

R.K. Nandal,
Secretary.